

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 853 of 2019

&

I.A. No. 2596 of 2019

IN THE MATTER OF:

Mr. Gursharan Singh

...Appellant

Versus

The State Trading Corporation of India Ltd. & Anr.

...Respondents

Present:

**For Appellant: Mr. Nikhil Nayyar, Sr. Advocate with
Mr. Naveen Kr. Chaudhary and
Mr. Divyanshu Rai, Advocates.**

**For Respondent: Dr. Maurya Vijay Chandra, R-1.
Mr. Ashok Juneja, For RP, R-2.
Ms. Sucheta Gupta (CS) For R-1.**

ORDER
(Virtual Mode)

19.02.2021 We have heard Learned Counsel for both-sides on the question of Limitation in filing of the present Appeal.

Parties may file brief Written-Submissions, not more than three pages with regard to the submissions they have already made before us, within a week.

We are reserving the matter for Orders with regard to the Admission of the Appeal on the basis of Limitation.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Basant B./md/